



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Mar/202425/21**DATED:** 01/04/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Mar/202425/21 dated 01/04/2025 of Norms Committee - IV for the year 2025-26 was held on 28.03.2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar , Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Mar/202425/21		
Case Status	Case Approved		
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00002656AM25		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
PALMORSA OIL REFINED	2134 Kg.	PALMORSA OIL CRUDE	2176 kg.
Note: -The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.			
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	2 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00003267AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that M/s Greenlam Industries Limited has submitted a request for a minor modification to the existing SION H-302, such as "Thickness range of Export Item" and "GSM Range of Import item I and III". This matter was discussed in detail, and it was decided to ask the firm to furnish a recommendation letter from the “Plastics Export Promotion Council” (PEPC) for the proposed modification.	
The case stands deferred.	

Case No.	3 / NC/4/MEET/Mar/202425/21
Case Status	Case Rejected
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00141026AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has filed ANF-4B for prior fixation of norms for Advance Auth no. 3410046435dated 01.10.2020, for which, ad hoc Norms have already been approved in NC Meeting No-NC/4/MEET/Jul/202425/9 dated 09.09.2024. After detailed deliberations, the committee decided to reject this case and direct the firm to approach the concerned RA for regularization of the mentioned authorization. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	4 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	PAYAL POLYPLAST PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM REVIW00004217AM25			
RA File Number	052404000417 AM17			
Licence No and Date	0510401248/11/01/2017			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:				
Export Item		Qty.	Import Item	Qty. recommended
CHLORINATED PARAFFIN (CHLORINE CONTENT 52%)		1500000 kg.	Heavy Normal Paraffin	750000 kg
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	5 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	DYNAMIC INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM REVIW00006604AM24			
RA File Number	082404000211 AM18			
Licence No and Date	0810141242/02/11/2017			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACID BLUE 193 (DYE CONTENT 70%)	1 kg	1	1-DIAZO 2 NAPHTHOL 4 SULFONIC ACID	0.419 Kg.
		2	BETA NAPHTHOL	0.241 Kg.
		3	SALICYLIC ACID	0.046 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	6 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	CRYSTAL CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM REVIW00006522AM25
RA File Number	052304000178 AM19
Licence No and Date	0510407197/16/07/2018
Norms Committee Decision:	
The Committee reviewed the case according to the agenda. The committee observed that the firm had previously obtained Advance Authorization for the export of Clodinafop-Propargyl 15% WP. However, due to regulatory changes, the export of this item to Pakistan was subsequently banned. The firm has now requested a re-fixation of	

norms for the export item “Clodinafop Propargyl Tech 96% Min” and “Clodinafop Propargyl 15% WP”. This matter was discussed at length during the meeting and based on the recommendation of the technical authority, the committee approve the following ad hoc norms:

Export Item	Quantity	Import item	Quantity Recommended
Clodinafop Propargyl Tech 96%Min	1 Kg	(R) -(+) -2-(4-Hydroxyphenoxy) Propionic Acid (DHPPA) 99%	0.613 kg.
		2,3-Difluoro-5-ChloroPyridine (CDFP) 96%	0.530 kg.
Clodinafop Propargyl 15% WP	1 kg.	(R) -(+) -2-(4-Hydroxyphenoxy) Propionic Acid (DHPPA) 99%	0.0919 kg.
		2,3-Difluoro-5-ChloroPyridine (CDFP) 96%	0.089 kg.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	7 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM REVIW00004871AM24
RA File Number	082404000174 AM19
Licence No and Date	0810143378/31/08/2018

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing along with following information:

- Complete and balanced chemical reaction with mol weight and molar ratio.
- % yield on molar basis.
- CI no of export product.
- Any improvement in process/yield in last 25 year.

The case stands deferred.

Case No.	8 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00000597AM25			
RA File Number	NA			
Licence No and Date	0310833243/05/12/2019			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Acid Red 18 (Food Red 7), Ponceau 4R (C.I, No. 16255)	1 kg	1	SODIUM NAPHTHIONATE	0.442 Kg.
		2	SODIUM NITRITE	0.127 Kg.
		3	BETA NAPHTHOL	0.426 Kg.
		4	SODA ASH	0.288 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	9 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM REVIW00005166AM24
RA File Number	05AA04092932 AM22
Licence No and Date	0511005696/26/10/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
GLYPHOSATE 41% SL-W/V(41% SL-)	1 Liter	1	GLYPHOSATE TECHNICAL 95% Min	0.370 Kg.
GLYPHOSATE 48% SL-W/V(48% SL-W/V)	1 Liter	2	GLYPHOSATE TECHNICAL 95% Min	0.373 kg.
GLYPHOSATE 75.70 % SG-W/W(75.70 % SG-W/W)	1 Liter	3	GLYPHOSATE TECHNICAL 95% Min	0.585 kg.
TEBUCONAZOLE 250 g/l EC (250 g/l EC)	1 Liter	4	2-(2-(4-Chlorophenyl) ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.228 kg
		5	1,2,4-TRIAZOLE	0.0757 kg.
		8	DMSO	0.038 kg.
TEBUCONAZOLE 75 % WDG (75 % WDG)	1 kg.	6	2-(2-(4-Chlorophenyl) ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.685 kg.
		7	1,2,4-TRIAZOLE	0.227 kg.
		9	DMSO	0.115 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	10 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM REVIW00006007AM24
RA File Number	03AX04003012 AM23
Licence No and	0311017715/08/09/2022

Date													
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under: Export Item: SELF ADHESIVE PAPER (148 GSM +/-%)(Containing Thermal Paper 70 GSM +/- 10%) Quantity: 1 Sq. Meter Import Item: <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Item Description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>THERMAL PAPER IN JUMBO ROLL(70 GSM +/- 10%)</td> <td>1.04 Sq. Mt</td> </tr> <tr> <td>2.</td> <td>ADHESIVE (100% SOLID) RUBBER BASED HOT MELT</td> <td>0.020 kg</td> </tr> <tr> <td>3.</td> <td>Glassine Paper (60 GSM +/-10%)</td> <td>1.04 Sq. Mt</td> </tr> </tbody> </table> Note: GSM of Export items and import items should match be matched. RA may take necessary action subject to compliance with other usual conditions of the HBP.		Sl. No.	Item Description	Qty. recommended	1.	THERMAL PAPER IN JUMBO ROLL(70 GSM +/- 10%)	1.04 Sq. Mt	2.	ADHESIVE (100% SOLID) RUBBER BASED HOT MELT	0.020 kg	3.	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Mt
Sl. No.	Item Description	Qty. recommended											
1.	THERMAL PAPER IN JUMBO ROLL(70 GSM +/- 10%)	1.04 Sq. Mt											
2.	ADHESIVE (100% SOLID) RUBBER BASED HOT MELT	0.020 kg											
3.	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Mt											

Case No.	11 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM REVIW00006426AM25
RA File Number	02AX04000600 AM23
Licence No and Date	0211003744/27/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: - The material balance given in the 4 E is not correct. The total quantity including imported and indigenous comes to 0.970 Kg /kg of export. - To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to	

give chemistry indicating molecular weight of reactants and products.

The case stands deferred.

Case No.	12 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	DETERGEO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00000456AM24
RA File Number	05AX04000240 AM24
Licence No and Date	0511018559/27/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has submitted incomplete reply. Therefore, the committee decided to send a final reminder to furnish following. • Process of manufacturing in detail • Please clarify description of export regarding net content 0.528 mt. (total wt. 130.416 mt • Material balance between import and export (on the basis of net content and wastage claimed) The case stands deferred.	

Case No.	13 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004339AM24
RA File Number	33AX04000037 AM24
Licence No and Date	3311001334/10/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Size with thickness and weight of Import and export items.	

- Manufacturing process indicating stage wise wastage of raw material.
- Calculation of requirement of raw material for the manufacture of export items.
- Photographs of export item.

The case stands deferred.

Case No.	14 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004422AM24
RA File Number	03AX04001646 AM24
Licence No and Date	0311025389/14/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendation of technical authority, the committee decided to approve the ad-hoc norm with 1% of wastages as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
VISCO 4095 [POLYOXYETHYLENE [35] CASTOR OIL]	250 MT	1	ETHYLENE OXIDE	146.45 MT
		2	CATALYST (Potassium Hydroxide flakes)	0.250 MT
		3	GLACIAL ACETIC ACID	0.250 MT
VISCO 4050 [POLYOXYETHYLENE [35] CASTOR OIL]	250 MT	4	ETHYLENE OXIDE	78.280 MT
		5	CATALYST (Potassium Hydroxide flakes)	0.250 MT
		6	GLACIAL ACETIC ACID	0.250 MT
VINOL RE 900 (POLYETHYLENE GLYCOL(09) NONYL	200 MT	7	NONYL PHENOL	73.320 MT
		8	ETHYLENE OXIDE	129.280 MT

PHENOL		9	CATALYST (Potassium Hydroxide flakes)	0.2 MT
		10	GLACIAL ACETIC ACID	0.2 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	15 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HBMK GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004791AM24
RA File Number	05AX04001239 AM24
Licence No and Date	0511020198/02/08/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Approved composition of export item showing content of import item in the export. • Copy of master batch formula. • Coa of export item. • COA import item from foreign supplier. The case stands deferred.	

Case No.	16 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004896AM24
RA File Number	30AX04000192 AM24
Licence No and Date	3011003970/07/08/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Taking cue from H-68, the following norms may be recommended:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	Export Item Name: DOUBLE SIDE DECORATIVE LAMINATES WITHOUT BARRIER PAPER FOR EXTERIOR (TOTALSHEETS: 75000 NOS., TOTAL SQM: 297375 SQM)((THICKNESS: 6.00 MM +/- 2 MM))	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	DIETHYLENE GLYCOL	Deleted, as not given in SION and Export description is same,
8	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9	POLYURETHANE MOISTURE CURING CHEMICAL	Deleted as not given in SION and Export description is same,
10	ACRYLIC LACQUER UV CURING BASE COAT-1	Deleted, as not given in SION and Export description is same,

11	ACRYLIC LACQUER UV CURING TOPCOAT	Deleted, as not given in SION and Export description is same,
12	PROTECTIVE FILM	Net +1

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable for 6.00 MM +/- 2 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	17 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ANRON METALISERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004942AM24
RA File Number	34AX04000377 AM24
Licence No and Date	3411004004/08/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Detail of indigenous input with qty.
- Specification and polymer base of rainbow film.

- Wastage at each of manufacturing justifying 10 % wastage.
- Material balance between (import + domestic input) and export in weight terms.

The case stands deferred.

Case No.	18 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004962AM24
RA File Number	09AX04000435 AM24
Licence No and Date	0911005604/09/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item Name: Self-Adhesive Paper (160 GSM +/- 10%) Direct Thermal

Qty.: 3000000 Sq. mt

Import Items:

S. No.	Item Description	Quantity recommended
1.	Thermal Paper-Variou Grades-70GSM +/- 10% - Various Widths	1.04 Sq. Mt/Sqmt of export item
2.	Release Base Paper Glassine-60 GSM +/- 10%-Various Colours-Variou Widths	1.04 Sq. Mt/Sqmt of export item
3.	Plasticizer Oil / Rubber Plasticizer	0.00396 kg//Sqmt of export item
4.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item

6	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item
---	--	--------------------------------

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	19 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004996AM24
RA File Number	05AX04001342 AM24
Licence No and Date	0511020359/11/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Thiamethoxam 98% Tech(Thiamethoxam 98% Tech)	1 kg	1	CCMT 2 CHLORO 5 CHLOROMETHYLTHIAZOLE 98 %	0.640 Kg.
		2	MNIO 3 METHYL 4 NITROIMINOPWEHYDRO 1 3 5 OXADIAZINE 99%	0.610 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	20 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005023AM24
RA File Number	05AX04001359 AM24
Licence No and Date	0511020386/11/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms on **NettoNet** basis with accountability as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
DOVE MENS+CARE DEO, 250ml	5100000 Nos.	1	250 ML Actuator & Cap	5100000 Nos.
		2	250 ML Valve	5100000 Nos.

Note: - GSM of export item and import item should be matched.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	21 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005047AM24
RA File Number	03AX04002129 AM24
Licence No and Date	0311026308/14/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
S-Metolachlor 915 G/L EC	1 Kg.	1	1-Methoxy-2-Propanol	0.333 kg.
		2	2-Ethyl-6-Methyl Aniline	0.453 kg.
		3	Chloroacetyl Chloride	0.416 kg.
		4	Cu 0203 T 1/8"	0.0059 Gm.

		5	Amberlyst-15 wet	6.00 gm
		6	Bis (1,5-Cyclooctadiene) dichloro iridium	1.7 mg
		7	Bis(3,5-dimethylphenyl) Phosphine	3.9 mg
		8	Benoxacor	0.045 kg
		9	Toluene	0.014 kg
		10	Solvesso 150	0.0025 kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	22 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005142AM24
RA File Number	03AX04002229 AM24
Licence No and Date	0311026457/21/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name: SELF ADHESIVE PAPER 152+/-10% GSM

Qty.: 961538 Sq. Mt

Import Items:

S. No.	Description	Qty. Recommended
1	RELEVANT PAPER IN JUMBO ROLLS 75 GSM +/-10%	1000000.0 SQUARE METER (SQM)
2	GLASSINE PAPER (60 GSM + / - 10%)	1000000.0 SQUARE METER (SQM)

3	ADHESIVE 100% SOLID RUBBER BASED HOT MELT	19.616 METRIC TON
---	---	-------------------

Note: - GSM of export item and import item should be matched.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	23 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005151AM24
RA File Number	05AX04001400 AM24
Licence No and Date	0511020503/21/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
THIAMETHOXAM TECHNICAL 97% W/W MIN(QUALITY STANDARD)	1 kg	1	3-METHYL-4- NITROIMINOPERHYDRO-1,3,5- OXADIAZINE 98.5% MIN	0.610 Kg.
		2	2-CHLORO-5-CHLOROMETHYL THIAZOLE 98.5% MIN	0.640 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	24 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	VK Global
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005178AM24
RA File Number	05AX04001007 AM24
Licence No and	0511020539/22/08/2023

Date	
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that Specification with size of both import and export items and printing process details are not cleared in available documents. Therefore, the committee decided to visit the manufacturing site/factory to see the manufacturing process etc. The case stands deferred.	

Case No.	25 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005196AM24
RA File Number	31AX04000134 AM24
Licence No and Date	3111002589/23/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA of export item. • COA of import item from foreign supplier. • Complete material balance across fermenter with all imported and indigenous input. • DML/ composition of the export item. The case stands deferred	

Case No.	26 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005206AM24
RA File Number	02AX04000301 AM24
Licence No and Date	0211004973/23/08/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- COA report of both import and export item.
- Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application.
- Calculation for the requirement of inputs (both indigenous and imported in 4 E) for the manufacture of export item.
- By product/s obtained during the processing with its value, supported by invoice.

The case stands deferred.

Case No.	27 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005297AM24
RA File Number	02AX04000315 AM24
Licence No and Date	0211005011/29/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the recommendations/comments from the Department of Chemicals and Petrochemicals have not yet been received. Therefore, the committee decided to wait for their comments. The case stands deferred.	

Case No.	28 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005314AM24
RA File Number	03AX04002354 AM24
Licence No and Date	0311026743/30/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
BROMUCONAZOLE TECH	1 kg	1	META DICHLOROBENZENE	0.833 kg.
		2	TETRA HYDRO FURAN	0.270 kg.
		3	ALLYL CHLORIDE	0.70 kg
		4	HYDROGEN BROMIDE 48%	1.08 kg.
		5	1,2,4-TRIAZOLE	0.34 kg.
		6	POTASSIUM CARBONATE	0.32 kg.
		7	DIMETHYL FORMAMIDE	0.31 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	29 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	AGRISOL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005327AM24
RA File Number	09AX04000481 AM24
Licence No and Date	0911005731/30/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
ACETAMIPRID TECHNICAL 99% MIN(ACETAMIPRID TECHNICAL 99% MIN)	1 kg.	1	2 CHLORO 5 CHLORO METHYL PYRIDINE CCMP 95 PERCENT MIN	0.920 Kg.
		2	ETHYL N CYANOETHANIMIDEATE 99 PERCENT MIN	0.524 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	30 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005340AM24
RA File Number	08AX04000937 AM24
Licence No and Date	0811009242/31/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5	Flexiglas Film	Deleted, as not given in SION, export description is same as in SION and

.	justification not given
Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM. 2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula: $A \times B / C$ Where A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%. B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported. C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness. 3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	31 / NC/4/MEET/Mar/202425/21		
Case Status	Case Approved		
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00005356AM24		
RA File Number	32AX04000324 AM24		
Licence No and Date	3211005479/31/08/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PARAFFIN WAX (Refined & oil content 5%)	236500 Kg	SLACK WAX (oil content 30%)	283800 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	32 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005361AM24
RA File Number	03AX04002481 AM24
Licence No and Date	0311026797/01/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Colour Master Batches Net contents per kg.: - 1) Relevant Polymers such as Polyethylene (LLDPE Granules) 0.550 kg 2) Titanium Dioxide (Multiple Grades) 0.250 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.150 kg	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5665 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.2575 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.1545 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	33 / NC/4/MEET/Mar/202425/21		
Case Status	Case Approved		
Party Name	BANKIM PLAST PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00005409AM24		
RA File Number	03AX04002344 AM24		
Licence No and Date	0311026852/04/09/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PP Base Additive Compound- White Masterbatch 204	1 kg.	TITANUM DIOXIDE	1.03 KG/KG CONTENT IN EXPORT
		P P HOMOPOLYMER	1.03 KG/KG CONTENT IN EXPORT
		FUMED SILICA	1.03 KG/KG CONTENT IN EXPORT
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	34 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005424AM24
RA File Number	05AX04000739 AM24
Licence No and Date	0511020764/04/09/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	Import item	Quantity Recommended
VASELINE BUTTER BODY OIL CONTAINING 200 ML IN A BOTTLE HAVING NET CONTENT OF 39086 KG OF HYDROGENATED STYRENE BUTADIENE COPOLYMER 12% VISCUP 160/M150 AND 83486 KG OF MINERAL OIL 70 SUS TOCOPHEROL .002%	3000000 Pcs	HYDROGENATED STYRENE BUTADIENE COPOLYMER 12% VISCUP 160 / M150	39477 kg.
		MINERAL OIL 70 SUSTOCOPHEROL .002%	84321 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	35 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	HERANBA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00005494AM24			
RA File Number	03AX04002406 AM24			
Licence No and Date	0311026935/07/09/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
LUFENURON 5% + 1 Ltr. PROFENOFOS 50% EC(LUFENURON 5% + PROFENOPHOS 50% EC		1	Diethyl Phosphoro Chloride Thioate	0.318 Kg.
		2	Ortho Chlorophenol (OCP)	0.2175 Kg.
		3	LUFENURON TECHNICAL	0.050 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	36 / NC/4/MEET/Mar/202425/21												
Case Status	Case Approved												
Party Name	HERANBA INDUSTRIES LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025												
HQ File Number	HQRNORM APPLY 00005495AM24												
RA File Number	03AX04002419 AM24												
Licence No and Date	0311026936/07/09/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:													
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="2">PROFENOFOS 50% CYPERMETHRIN 5% EC</td><td rowspan="2">+ 1 Ltr.</td><td>Diethyl Phosphoro Chloride Thioate</td><td>0.3180 kg</td></tr><tr><td>Ortho Chlorophenol (OCP)</td><td>0.2175 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	PROFENOFOS 50% CYPERMETHRIN 5% EC	+ 1 Ltr.	Diethyl Phosphoro Chloride Thioate	0.3180 kg	Ortho Chlorophenol (OCP)	0.2175 kg.
Export Item	Quantity	Import item	Quantity Recommended										
PROFENOFOS 50% CYPERMETHRIN 5% EC	+ 1 Ltr.	Diethyl Phosphoro Chloride Thioate	0.3180 kg										
		Ortho Chlorophenol (OCP)	0.2175 kg.										
RA may take necessary action subject to compliance with other usual conditions of the HBP.													

Case No.	37 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005506AM24
RA File Number	06AX04000148 AM24
Licence No and Date	0611002201/08/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report of Export and Import (S. No: 2 and 3) items, indicating composition of export item. • Manufacturing process whether there is chemical reaction, if so, then to give reaction and molecular weight and yield or simple mixing. • End use with technical details of both export and import items. The case stands deferred	

Case No.	38 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005507AM24
RA File Number	06AX04000123 AM24
Licence No and Date	0611002200/08/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report of Export and Import (S. No: 3) items, indicating composition of export item. • Manufacturing process whether there is chemical reaction, if so, then to give reaction and molecular weight and yield or simple mixing. • End use with technical details of both export and import items. The case stands deferred.	

Case No.	39 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005528AM24
RA File Number	03AX04002642 AM24
Licence No and Date	0311026959/08/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction. • To explain the meaning of Poly Phosphoric Acid 115% to 118% Min. The case stands deferred.	

Case No.	40 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005614AM24
RA File Number	03AX04002100 AM24
Licence No and Date	0311027067/12/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: For export item no 1 starting raw material is palladium chloride while import asked is palladium, please clarify. The case stands deferred	

Case No.	41 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FLORAL FINE CERAMICS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005624AM24
RA File Number	05AX04001560 AM24
Licence No and Date	0511020919/13/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that Specification with size of both import and export items and printing process details are not cleared in available documents. Therefore, the committee decided to visit the manufacturing site/factory to see the manufacturing process etc. The case stands deferred.	

Case No.	42 / NC/4/MEET/Mar/202425/21
----------	------------------------------

Case Status	Case Approved												
Party Name	HILITE INDUSTRIES PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025												
HQ File Number	HQRNORM APPLY 00005685AM24												
RA File Number	05AX04001749 AM24												
Licence No and Date	0511020965/14/09/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: Beater Addition NAM Jointing Sheets of Other Mineral Substances Grade (HAF9015/HAF9015HD/HAF9011/HAF9313) Qty: 100000 Kg Import items: <table border="1"> <thead> <tr> <th>S. No</th><th>Item Description</th><th>Qty. Recommended per kg of export</th></tr> </thead> <tbody> <tr> <td>1</td><td>Twaron Aramid Pulp 1094/ Kevlar Pulp 1F982/1F1960</td><td>0.021 kg</td></tr> <tr> <td>2</td><td>Un-Bleached Soft Wood Kraft Pulp</td><td>0.063 kg</td></tr> <tr> <td>3</td><td>Rockwool Mineral Fibres /Rockseal 480</td><td>0.105 kg</td></tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP		S. No	Item Description	Qty. Recommended per kg of export	1	Twaron Aramid Pulp 1094/ Kevlar Pulp 1F982/1F1960	0.021 kg	2	Un-Bleached Soft Wood Kraft Pulp	0.063 kg	3	Rockwool Mineral Fibres /Rockseal 480	0.105 kg
S. No	Item Description	Qty. Recommended per kg of export											
1	Twaron Aramid Pulp 1094/ Kevlar Pulp 1F982/1F1960	0.021 kg											
2	Un-Bleached Soft Wood Kraft Pulp	0.063 kg											
3	Rockwool Mineral Fibres /Rockseal 480	0.105 kg											

Case No.	43 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	MICRON PLATERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005738AM24
RA File Number	03AX04002069 AM24
Licence No and Date	0311027174/18/09/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with nil wastage as under:

Export Item	Quantity	Import item	Quantity Recommended
SILVER CARBONATE (NET CONTENT OF SILVER NOT LESS THAN 78.24%)	500 Kg.	SILVER BARS	391.2 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	44 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	MICRON PLATERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005739AM24
RA File Number	03AX04001750 AM24
Licence No and Date	0311027194/18/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with nil wastage as under:

Export Item	Quantity	Import item	Quantity Recommended
SILVER OXIDE (NET CONTENT OF SILVER = 93.10%)	500 Kg.	SILVER BARS OF FINENESS NOT LESS THAN 0.995	465.5 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	45 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025

HQ File Number	HQRNORM APPLY 00005766AM24
RA File Number	08AX04001162 AM24
Licence No and Date	0811009426/20/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: - To give quantity of export item in kg/MT terms. - To indicate whether export item Solar Glass is annealed Glass or Toughened.. - Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required then to give justification. - Chemical name of Moresunsol complete with specification and application in glass. - To fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The case stands deferred.	

Case No.	46 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	NISSAN BHARAT RASAYAN PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00005815AM24			
RA File Number	34AX04000309 AM24			
Licence No and Date	3411004148/22/09/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
AMISULBROM TECHNICAL 98.50% W/W MIN(AMISULBROM TECHNICAL 98.50% W/W MIN)	1 kg.	1	BTAS (1,2,4- Triazole-1-sulfonamide-3,3-dithibis) (N, N-Dimethyl)	0.59 kg.
FLUXAMETAMIDE TECHNICAL 93.50% W/W MIN(FLUXAMETAMIDE TECHNICAL 93.50% W/W	1 kg.	2	DBU	Not allowed
		3	DMFDMA(Dimethyl formamide dimethyl acetal)	0.319 kg.

MIN)		4	TBAH	Not allowed
		5	TMG(Tetra methyl guanidine)	0.308 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	47 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005817AM24
RA File Number	07AX04000949 AM24
Licence No and Date	0711009268/22/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Manufacturing process indicating composition of Export item. • Material balance of raw materials used in making export item with wastage of raw materials. • Calculation for the requirement of import and indigenous items for the manufacturing export item and to fill 4 E table accordingly. • Thickness of Artificial Quartz Slabs and Reason for using two types of Crushed Mirror (1.2-2.5mm & 2.5-4.0 mm). The case stands deferred	

Case No.	48 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005820AM24
RA File Number	34AX04000448 AM24
Licence No and Date	3411004153/22/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Cypermethrin 100 G/L + Chlorpyrifos 350 G/L EC(Cypermethrin 10% +Chlorpyriphos 35% EC)	1 kg	CHLORPYRIFOS TECHNICAL 97% W/W MIN	315.06 GMS.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	49 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005821AM24
RA File Number	07AX04000944 AM24
Licence No and Date	0711009276/22/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

- Manufacturing process indicating composition of Export item.
- Material balance of raw materials used in making export item with wastage of raw materials.
- Calculation for the requirement of import and indigenous items for the manufacturing export item and to fill 4 E table accordingly.
- Thickness of Artificial Quartz Slabs and Reason for using two types of Crushed Mirror (1.2-2.5mm & 2.5-4.0 mm).

The case stands deferred.

Case No.	50 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	SOLTEX PETRO PRODUCTS LTD.
Meeting Number	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025

and Date			
HQ File Number	HQRNORM APPLY 00005853AM24		
RA File Number	03AX04002922 AM24		
Licence No and Date	0311027385/25/09/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with Nil wastages as under:			
Export Item	Quantity	Import item	Quantity Recommended
UV Stabilizer Master Batch (containing not more than 20% UV Stabilizer) (containing 80% Polypropylene)	30 MT	UV Stabilizer	6 MT
		Polypropylene	24 MT
UV Stabilizer Master Batch (containing not more than 25% UV Stabilizer) (containing 75% Polypropylene)	10 MT	UV Stabilizer	2.5 MT
		Polypropylene	7.5 MT
UV Stabilizer Master Batch (containing not more than 30% UV Stabilizer) (containing 70% Polypropylene)	10 MT	UV Stabilizer	3 MT
		Polypropylene	7 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	51 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005870AM24
RA File Number	04AX04000529 AM24
Licence No and Date	0411006056/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:	

- Sizes of Export and import items and to give manufacturing process indicating wastage at each stage.
- The total weight of import items is around 1.515 kg, therefore, to give material balance of the process and justification of wastage claimed.
- Calculation for the requirement of raw materials indicating wastage separately.
- Justification for asking higher quantity of toluene solvent and its recycling/recovery process.

The case stands for deferred.

Case No.	52 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005871AM24
RA File Number	04AX04000528 AM24
Licence No and Date	0411006057/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information:	
• Sizes of Export and import items and to give manufacturing process indicating wastage at each stage. • The total weight of import items is around 1.515 kg, therefore, to give material balance of the process and justification of wastage claimed. • Calculation for the requirement of raw materials indicating wastage separately. • Justification for asking higher quantity of toluene solvent and its recycling/recovery process.	
The case stands for deferred.	

Case No.	53 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00005920AM24
RA File Number	02AX04000376 AM24
Licence No and Date	0211005176/27/09/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with nil wastage as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
PLASTIC MASTER BATCH CONTAINING ((PP GRANULES 19, CALCIUM CARBONATE 80, ANTI OXIDANT 0.50, PE WAX 0.50 & TITANIUM DIOXIDE 1))	690 MT	1	PP GRANULES	131.1 MT
		2	CALCIUM CARBONATE	552 MT
		3	ANTI OXIDENT	1.73 MT
		4	PE WAX	3.45 MT
		5	TITANIUM DI OXIDE	6.9 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	54 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006005AM24
RA File Number	05AX04001922 AM24
Licence No and Date	0511021295/03/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
PVC MASTERBATCH	100000 Kg.	1	SUSPENSION GRADE PVC RESIN	67456 kg
		2	PHTHALATE PLASTICIZERS	33529.60 kg.
		3	PIGMENTS	992 kg.

		4	PVC STABILIZER	496 kg.
		5	TITANIUM DIOXIDE	496 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	55 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006010AM24
RA File Number	03AX04002866 AM24
Licence No and Date	0311027555/03/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that Chemistry given in attached documents is very sketchy. Therefore, the committee decided to ask the firm to appear for Personal Hearing to explain their case.	
The case stands deferred	

Case No.	56 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	MICAS ORGANICS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00006070AM24			
RA File Number	52AX04000186 AM24			
Licence No and Date	5211005902/06/10/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended

Pigment Yellow 191	1 kg	1	2B Acid	0.415 kg.
		2	Caustic Soda Lye	0.273 kg.
		3	Sodium Nitrite	0.137 kg.
		4	13 SPMP	0.494 kg.
		5	Calcium Chloride	0.220 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	57 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006076AM24
RA File Number	33AX04000069 AM24
Licence No and Date	3311001554/06/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of import and export items indicating moisture content. • Calculation for requirement of inputs (both imported and indigenous) for the manufacture of export item indicating net import content and wastage separately. • Complete justification for higher wastage of input, giving stage wise wastage. • Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. The case stands deferred	

Case No.	58 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	CAMEX LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00006090AM24		
RA File Number	08AX04001259 AM24		
Licence No and Date	0811009583/08/10/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
POLYETHYLENE WAX POWDER	70500 kg	POLYETHYLENE WAX FLAKES	71910 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	59 / NC/4/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	AGRO LIFE SCIENCE CORPORATION										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025										
HQ File Number	HQRNORM APPLY 00006151AM24										
RA File Number	05AX04002064 AM24										
Licence No and Date	0511021453/10/10/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>Mancozeb 640 g/kg +Cymoxanil 80 g/kg WP</td><td>1 kg</td><td>Cymoxanil Technical 98 min</td><td>0.0808 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	Mancozeb 640 g/kg +Cymoxanil 80 g/kg WP	1 kg	Cymoxanil Technical 98 min	0.0808 kg.
Export Item	Quantity	Import item	Quantity Recommended								
Mancozeb 640 g/kg +Cymoxanil 80 g/kg WP	1 kg	Cymoxanil Technical 98 min	0.0808 kg.								
RA may take necessary action subject to compliance with other usual conditions of the HBP											

Case No.	60 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	AGRO LIFE SCIENCE CORPORATION			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00006152AM24			
RA File Number	05AX04002063 AM24			
Licence No and Date	0511021454/10/10/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item		Quantity	Import item	Quantity Recommended
Quizalofop- P-Ethyl 125g/L EC(Quizalofop- P-Ethyl 125g/L EC)		1 Liters	Quizalofop P- Ethyl Technical 98 pct w/w Min.	126.25 GMS.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	61 / NC/4/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025										
HQ File Number	HQRNORM APPLY 00006163AM24										
RA File Number	03AX04003143 AM24										
Licence No and Date	0311027791/11/10/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with nil wastage as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>10% Platinum on Carbon Catalyst FC 10(10% Platinum on Carbon Catalyst FC 10)</td><td>2500 KG</td><td>PLATINUM METAL SPONGE</td><td>250 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	10% Platinum on Carbon Catalyst FC 10(10% Platinum on Carbon Catalyst FC 10)	2500 KG	PLATINUM METAL SPONGE	250 kg.
Export Item	Quantity	Import item	Quantity Recommended								
10% Platinum on Carbon Catalyst FC 10(10% Platinum on Carbon Catalyst FC 10)	2500 KG	PLATINUM METAL SPONGE	250 kg.								
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	62 / NC/4/MEET/Mar/202425/21		
Case Status	Case Approved		
Party Name	AGRISOL (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00006172AM24		
RA File Number	09AX04000570 AM24		
Licence No and Date	0911005958/11/10/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
ACETAMIPRID TECHNICAL 99% MIN	1 kg	2 CHLORO 5 CHLORO METHYL PYRIDINE CCMP 95 % MIN	0.920 kg.
		ETHYL N CYANOETHANIMIDEATE 99 % MIN	0.524 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	63 / NC/4/MEET/Mar/202425/21		
Case Status	Case Approved		
Party Name	AGRISOL (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00006174AM24		
RA File Number	09AX04000572 AM24		
Licence No and Date	0911005959/11/10/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended

DIAFENTHIURON TECH 97%MIN	1 Kg	4 PHENOXY 2 6 DIISOPROPYL PHENY ISOTHIOCYANATE 97 &% MIN	0.915 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	64 / NC/4/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	JUPITER LAMINATORS PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025										
HQ File Number	HQRNORM APPLY 00006211AM24										
RA File Number	05AX04002018 AM24										
Licence No and Date	0511021361/12/10/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>Laminated Paper Foil containing 149850 Kgs of Aluminium Foil(Laminated Paper Foil)</td><td>1 Kg</td><td>Aluminium Foil</td><td>149850 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	Laminated Paper Foil containing 149850 Kgs of Aluminium Foil(Laminated Paper Foil)	1 Kg	Aluminium Foil	149850 kg.
Export Item	Quantity	Import item	Quantity Recommended								
Laminated Paper Foil containing 149850 Kgs of Aluminium Foil(Laminated Paper Foil)	1 Kg	Aluminium Foil	149850 kg.								
RA may take necessary action subject to compliance with other usual conditions of the HBP											

Case No.	65 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006300AM24
RA File Number	04AX04000595 AM24
Licence No and Date	0411006174/17/10/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately.

The case stands deferred.

Case No.	66 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006315AM24
RA File Number	03AX04003270 AM24
Licence No and Date	0311027991/17/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	67 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006317AM24
RA File Number	06AX04000163 AM24
Licence No and Date	0611002265/17/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	Import item	Quantity Recommended
UV MASTERBATCH (Having Net Contents of 160000 Kgs. of POLYPROPYLENEGRANULES and 40000 Kgs. of U.V. STABILSER))	2,00,000 Kg	POLYPROPYLENE GRANULES	164800 kg.
		U.V. STABILSER	41200 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	68 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006348AM24
RA File Number	02AX04000427 AM24
Licence No and Date	0211005315/18/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Manufacturing Process Indicating complete details step wise using quantity of raw materials (both imported and indigenous) • Meaning of indicating “Production of ECA (0.750MT) further used for manufacturing of Carbon Electrode Paste (Export Product)” in 4 E couldn’t be understood. • Production of Export item vis-a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. The case stands deferred.	

Case No.	69 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006353AM24
RA File Number	03AX04003254 AM24

Licence No and Date	0311028038/19/10/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms on nil wastages as under:			
Export Item	Quantity	Import item	Quantity Recommended
11.20% Platinum on Carbon Un-Heat Treated Catalyst Precursor- HiSPEC 20700(11.20%	900 kg	PLATINUM METAL SPONGE	100.80kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	70 / NC/4/MEET/Mar/202425/21												
Case Status	Case Approved												
Party Name	VISION GEMS PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025												
HQ File Number	HQRNORM APPLY 00006368AM24												
RA File Number	13AX04000194 AM24												
Licence No and Date	1311002271/19/10/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms on net to net basis with accountability as under:													
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="2">10 KT GOLD JEWELLERY STUDDED WITH CULTURED PEARLS WITH SILVER SOLDERED BASE METAL BRASS PIN (CONTENT OF SMALL CULTURED PEARLS 10PP 47000 PCS AND CONTENT OF FINDINGS AND PARTS THEREOF22770 PCS</td><td rowspan="2">4950 Pcs.</td><td>SMALL CULTURED PEARLS SIZE RANGE 10PP</td><td>47000 PCS</td></tr><tr><td>BRASS FINDINGS AND PARTS THEREOF</td><td>22770 PCS</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	10 KT GOLD JEWELLERY STUDDED WITH CULTURED PEARLS WITH SILVER SOLDERED BASE METAL BRASS PIN (CONTENT OF SMALL CULTURED PEARLS 10PP 47000 PCS AND CONTENT OF FINDINGS AND PARTS THEREOF22770 PCS	4950 Pcs.	SMALL CULTURED PEARLS SIZE RANGE 10PP	47000 PCS	BRASS FINDINGS AND PARTS THEREOF	22770 PCS
Export Item	Quantity	Import item	Quantity Recommended										
10 KT GOLD JEWELLERY STUDDED WITH CULTURED PEARLS WITH SILVER SOLDERED BASE METAL BRASS PIN (CONTENT OF SMALL CULTURED PEARLS 10PP 47000 PCS AND CONTENT OF FINDINGS AND PARTS THEREOF22770 PCS	4950 Pcs.	SMALL CULTURED PEARLS SIZE RANGE 10PP	47000 PCS										
		BRASS FINDINGS AND PARTS THEREOF	22770 PCS										
RA may take necessary action subject to compliance with other usual conditions of the HBP.													

Case No.	71 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006378AM24
RA File Number	05AX04002199 AM24
Licence No and Date	0511021660/20/10/2023
Norms Committee Decision: authority, the committee decided to ask the firm to furnish the following information: • COA report of export item indicating Composition. • Material balance of the process indicating net import content in the export item (the total weight of raw materials both imported and indigenous comes to 0.6525 kg /per litre) • Weight of export item in kg terms. • Chemical name of Import items. The case stands deferred.	

Case No.	72 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006383AM24
RA File Number	32AX04000371 AM24
Licence No and Date	3211005717/20/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that Specification with size of both import and export items and printing process details are not cleared in available documents. Therefore, the committee decided to visit the manufacturing site/factory to see the manufacturing process etc. The case stands deferred.	

Case No.	73 / NC/4/MEET/Mar/202425/21
----------	------------------------------

Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM REVIW00004354AM25
RA File Number	31AX04000193 AM24
Licence No and Date	3111002736/20/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm submitted incomplete and incorrect information in response to the deficiency letter. After detailed deliberation, the committee decided to ask the firm to amend the Advance Authorization form concerning RA and submit it to the Norms Committee along with export-wise import details for further processing of norms fixation. The case stands deferred.	

Case No.	74 / NC/4/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	CAMEX LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025										
HQ File Number	HQRNORM APPLY 00006407AM24										
RA File Number	08AX04001380 AM24										
Licence No and Date	0811009724/23/10/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>POLYETHYLENE WAX POWDER</td><td>1 kg</td><td>POLYETHYLENE WAX FLAKES</td><td>1.02 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	POLYETHYLENE WAX POWDER	1 kg	POLYETHYLENE WAX FLAKES	1.02 kg.
Export Item	Quantity	Import item	Quantity Recommended								
POLYETHYLENE WAX POWDER	1 kg	POLYETHYLENE WAX FLAKES	1.02 kg.								
RA may take necessary action subject to compliance with other usual conditions of the HBP											

Case No.	75 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred

Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006469AM24
RA File Number	08AX04001422 AM24
Licence No and Date	0811009763/27/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To give quantity of export item in kg/MT terms. • To indicate whether export item Solar Glass is annealed Glass or Toughened.. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required then to give justification. • Chemical name of MoreSunSol complete/AR coating with specification and application in glass. • To fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The case stands deferred.	

Case No.	76 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00006556AM24			
RA File Number	05AX04002290 AM24			
Licence No and Date	0511021832/31/10/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACETAMIPRID TECHNICAL 98% MIN(QUALITY STANDARD)	1 kg	1	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94% MIN	0.780 kg.
		2	ETHYL N-CYANOETHANIMIDEATE 99 %	0.524 kg.
ACETAMIPRID	1 kg	3	N-(6-CHLORO-3-PYRIDYL)	

TECHNICAL MIN(QUALITY STANDARD)	97%		METHYL-NMETHYLAMINE 94% MIN	0.764 kg.
		4	ETHYL N-CYANOETHANIMIDEATE 99%	0.514 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	77 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	BIOEXTRACT
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006568AM24
RA File Number	07AX04001109 AM24
Licence No and Date	0711009591/31/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• COA of export item. • Copy of SB to show export description.	
The case stands deferred.	

Case No.	78 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	PRAKSONS EXTRACTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006569AM24
RA File Number	07AX04001129 AM24
Licence No and Date	0711009592/01/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5	

(RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.

Case No.	79 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006581AM24
RA File Number	02AX04000455 AM24
Licence No and Date	0211005372/01/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report of both imports and export item. • Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application. • Calculation for the requirement of inputs (both indigenous and imported in 4 E) for the manufacture of export item. • By product/s obtained during the processing with its value, supported by invoice. The case stands deferred	

Case No.	80 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	RICHTER-INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006656AM24
RA File Number	05AX04002395 AM24
Licence No and Date	0511021897/06/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item Name-1: Natural Stone veneer (with Tape backing)(BY 1510 HS Double Sided PE Foam Tape 1.0mm* 610 mm *50m +/- 5%

in length & thickness)

Qty, 15500 SQUARE METER

Import item: BY 1510 HS: Double Sided PE Foam Tape

Qty.: Net to net in SQM

Export Item Name-2: Natural Stone veneer (with Tape backing)(BY 1510 HS Double Sided PE Foam Tape 1.0mm* 610 mm *50m +/- 5%

in length & thickness)

Qty, 10628 SQUARE METER

Import item: BY 1510 HS: Double Sided PE Foam Tape

Qty.: Net to net in SQM

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	81 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006668AM24
RA File Number	34AX04000379 AM24
Licence No and Date	3411004310/06/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Manufacturing process indicating stage wise wastage of raw material.
- Indigenous items to add in the manufacturing export item.
- COA report indicating composition of export item.

The case stands deferred.

Case No.	82 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006718AM24
RA File Number	04AX04000691 AM24
Licence No and Date	0411006310/07/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately. The case stands deferred.	

Case No.	83 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006724AM24
RA File Number	04AX04000679 AM24
Licence No and Date	0411006311/08/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately.	

The case stands deferred

Case No.	84 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006729AM24
RA File Number	08AX04001447 AM24
Licence No and Date	0811009906/08/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5	Flexiglas Film	Deleted, as not given in SION, export description is same as in SION and

.		justification not given
---	--	-------------------------

Export Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 8.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Items

Sl. No.	Item Description	Quantity Recommended
6.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	Flexiglas Film	Deleted, as not given in SION, export description is same as in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 and 8.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of

change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	85 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006740AM24
RA File Number	02AX04000468 AM24
Licence No and Date	0211005408/08/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To indicate weight of export item in kg terms and its specific application • Composition of Export item. • Calculation of requirement of import item, indicating net import content in export item and wastage. • Production/Consumption data for the last three years duly certified by Chartered Accountant. The case stands deferred.	

Case No.	86 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	NACL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006760AM24
RA File Number	09AX04000674 AM24
Licence No and Date	0911006194/08/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
Thiamethoxam Technical 97% Min(Solid)	1 kg	1	2-Chloro-5-Chloromethyl Thiazole CCMT	0.64 kg.
		2	3-Methyl-4-Nitroiminoperhydro -1,3,5-Oxadiazine Mnio	0.61 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	87 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	KODIXODEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006779AM24
RA File Number	56AX04000435 AM24
Licence No and Date	5611002359/09/11/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• Complete spec, of export. • Is the process is a physical mixture or chemical reaction • If chemical reaction, then complete chemistry with mol. Weight of reactant and export.	
The case stands deferred.	

Case No.	88 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006790AM24
RA File Number	08AX04001524 AM24
Licence No and Date	0811009945/09/11/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
SOLVENT GREEN 33 (Dye content NLT 70%)	1 kg	1	Quinizarine	0.230 kg
		2	Leuco quinizarine	0.050 kg.
		3	Branched alkyl benzene	0.300 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	89 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GRABECO PACKAGING LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006803AM24
RA File Number	05AX04002446 AM24
Licence No and Date	0511022022/10/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: - Indigenous items/Chemicals with its quantity to add in the manufacturing process per kg of export item. - Specific name of item/s to manufacture and to enclose its photographs. - Stage wise wastage of raw materials both imported and indigenous. - Production/Consumption data for the last three years duly certified by Chartered Accountant. The case stands deferred.	

Case No.	90 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00006824AM24
RA File Number	07AX04001245 AM24
Licence No and Date	0711009696/13/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Manufacturing process indicating composition of Export item, giving thickness and weight of slabs. • Material balance of raw materials used in making export item with wastage of raw materials and whether various type of pigment paste will be used in all the slabs or with different pigments in different slabs, if so give the bifurcation of colour slabs. • Calculation for the requirement of import and indigenous items for the manufacturing export item and to fill 4 E table, accordingly. • Reason for using two types of cristobalite, powder and Grits. • Specification and its application of Import item 12 to 17(consumable items) in making slab. The case stands deferred	

Case No.	91 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006841AM24
RA File Number	04AX04000703 AM24
Licence No and Date	0411006401/15/11/2023
Norms Committee Decision: authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately. The case stands deferred.	

Case No.	92 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006858AM24
RA File Number	03AX04003696 AM24
Licence No and Date	0311028735/16/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item; PRINTING INK GBNC BLACK

Qty.; 1 Kg

Import Items:

S. No	Item Description	Qty. per kg of export
1	SOLSPERSE(TM) 20000 (ACTIVE POLYMERIC DISPERSANT)	0.0100 kg
2	SOLSPERSE 12000S100% (Active Pigmentary Synergist Agent)	0.0050 kg
3	ACETYL TRIBUTYL CITRATE (ATBC)	0.0050 kg
4	PRINTEX 35 BEADS (Carbon Black)	0.2300 kg
5	NITROCELLULOSE DSS 1/4 Ethanol	0.0531 kg
6	NC LX 2/4 E	0.0831 kg
7	ETHYL ACETATE	0.1770 kg
8	Benzoic Acid (RETARDER-1 [AA-D94%+EA 6%] -G)	0.4520 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	93 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006868AM24
RA File Number	09AX04000723 AM24
Licence No and Date	0911006244/16/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: Self-Adhesive Paper (160 GSM +/- 10%) Direct Thermal (COATED ONE SIDE PAPER)

Qty.: 2600000 Sq. Mtr.

Import Items:

S.No.	Item Description	Quantity recommended
1.	COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item
2.	Release Base Paper Glassine-60 GSM +/- 10%-Various Colours-Variou Widths	1.04 Sq. Mt/Sqmt of export item
3.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item
5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item

Note: - GSM of the export and export item should be matched.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	94 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GLAMIVA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00006873AM24
RA File Number	08AX04001463 AM24
Licence No and Date	0811009974/16/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Difference in two types of Single Side Decorative Laminates without Barrier Paper in each thickness, when export description is the same (although Import items ALUMINUM FOIL and PET FOIL are different). • Compare the requirements of raw materials in a tabular form with SION fixed at H-302, giving justification for additional items required (indicating function/application in export item) and calculation. • The export description of the two types of laminates should be different. The case stands deferred.	

Case No.	95 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00006935AM24			
RA File Number	05AX04002495 AM24			
Licence No and Date	0511022140/21/11/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under				
Export Item	Quantity	S. No	Import item	Quantity Recommended
MESOTRIONE TECHNICAL MINIMUM(QUALITY STANDARD)	1 kg 98%	1	4-(METHYL SULFONYL)-2-NITROBENZOIC ACID	0.894 kg
		2	1,3-CYCLOHEXANEDIONE	0.402 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	96 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00007564AM24			
RA File Number	05AX04003024 AM24			
Licence No and Date	0511022882/22/12/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item		Quantity	Import item	Quantity Recommended
MESOTRIONE TECHNICAL 98% MINIMUM(QUALITY STANDARD)		1 kg	RESORCINOL	0.446 kg.
			4-(METHYL SULFONIL)-2-NITROBENZOIC ACID	0.894 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	97 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00007701AM24
RA File Number	05AX04003036 AM24
Licence No and Date	0511023029/03/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item	Quantity	S. No	Import item	Quantity Recommended
BIFENTHRIN 55 G/L + DINOTEFURAN 220 G/L EC(QUALITY STANDARD)	1 Liter	1	3-(AMINOMETHYL) TETRAHYDROFURAN	0.117 kg
		2	N,O-DIMETHYL-N- NITROISOUREA	0.161 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	98 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00007940AM24			
RA File Number	05AX04003262 AM24			
Licence No and Date	0511023229/12/01/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under				
Export Item	Quantity	S. No	Import item	Quantity Recommended
BIFENTHRIN 55 G/L + DINOTEFURAN 220 G/L EC(QUALITY STANDARD)	1 Liter	1	DINOTEFURAN TECHNICAL 98% W/W MIN	0.222 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	99 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			

HQ File Number	HQRNORM APPLY 00007941AM24			
RA File Number	05AX04003256 AM24			
Licence No and Date	0511023230/12/01/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item		Quantity	Import item	Quantity Recommended
BISPYRIBAC SODIUM 40% SC(QUALITY STANDARD)		1 Liter	BISPYRIBAC SODIUM TECHNICAL 96% W/W MIN	0.4166 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	100 / NC/4/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025										
HQ File Number	HQRNORM APPLY 00008004AM24										
RA File Number	05AX04003307 AM24										
Licence No and Date	0511023299/17/01/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>CHLORANTRANILIPROLE 20% SC(QUALITY STANDARD) 20% W/V</td><td>1 Liter</td><td>1</td><td>CHLORANTRANILIPROLE TECHNICAL 95% W/W MIN</td><td>0.215 kg.</td></tr></table>		Export Item	Quantity	S. No	Import item	Quantity Recommended	CHLORANTRANILIPROLE 20% SC(QUALITY STANDARD) 20% W/V	1 Liter	1	CHLORANTRANILIPROLE TECHNICAL 95% W/W MIN	0.215 kg.
Export Item	Quantity	S. No	Import item	Quantity Recommended							
CHLORANTRANILIPROLE 20% SC(QUALITY STANDARD) 20% W/V	1 Liter	1	CHLORANTRANILIPROLE TECHNICAL 95% W/W MIN	0.215 kg.							
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	101 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved

Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00008005AM24		
RA File Number	05AX04003303 AM24		
Licence No and Date	0511023300/17/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under			
Export Item	Quantity	Import item	Quantity Recommended
TRIBENURON METHYL 75% WDG(QUALITY STANDARD)	1 Kg	TRIBENURON METHYL TECHNICAL 95% W/W MIN	0.805 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	102 / NC/4/MEET/Mar/202425/21		
Case Status	Case Approved		
Party Name	AGRISOL (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025		
HQ File Number	HQRNORM APPLY 00008009AM24		
RA File Number	09AX04000936 AM24		
Licence No and Date	0911006591/17/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
DIAFENTHIURON TECH 97% MIN(DIAFENTHIURON TECH 97% MIN)	1 Kg	4 PHENOXY 2 6 DIISOPROPYL PHENY ISOTHIOCYANATE 97 PERCENT MIN	0.915 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	103 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00008024AM24
RA File Number	13AX04000251 AM24
Licence No and Date	1311002497/17/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish details of manufacturing process to make export item. The case stands deferred	

Case No.	104 / NC/4/MEET/Mar/202425/21				
Case Status	Case Approved				
Party Name	VISWAAT CHEMICALS LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025				
HQ File Number	HQRNORM APPLY 00008109AM24				
RA File Number	03AX04004846 AM24				
Licence No and Date	0311030353/23/01/2024				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with 1% of wastages as under:					
Export Item		Quantity	S. No	Import item	Quantity Recommended
VICAEST RSP 150 MO [STYRENATED PHENOL [15] POLYOXYETHYLENE GLYCOL MONOLEATE] (62/0 - VICAEST RSP 150 MO [STYRENATED PHENOL [15] POLYOXYETHYLENE GLYCOL MONOLEATE] (Net wt.161.40,		200 MT	1	STYRENATED PHENOL [15] POLYOXYETHYLENE GLYCOL	164.63 MT
			2	LINEAR ALKYL BENZENE SULPHONATE [LABSA] CATALYST	0.82 MT
			3	OLEIC K	38.15 MT

0.80,37.40&0.4))		4	DIETHANOL AMINE	0.41 MT
VICASURF HA 200 [2 HYDROXY PROPYL 2-ETHYL HEXONOATE] (62/0 - VICASURF HA 200 [2 HYDROXY PROPYL 2-ETHYL HEXONOATE] (Net content -68, 31.8,0.1&0.1))	100MT	5	2 ETHYL HEXONOIC ACID	69.36 MT
		6	PROPYLENE OXIDE	32.44 MT
		7	CATALYST [POTASSIUM HYDROXIDE]	0.1 MT
		8	GLACIAL ACETIC ACID	0.1 MT
VICATEX RSP 150 [POLYETHYLENE GLYCOL [15] STYRENATED PHENOL] (62/0 - VICATEX RSP 150 [POLYETHYLENE GLYCOL [15] STYRENATED PHENOL] (Net content -30.75,69,0.15&0.1))	100 MT	9	STYRENATED PHENOL	31.06 MT
		10	ETHYLENE OXIDE	69.69 MT
		11	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.15 MT
		12	ACETIC ACID [GLACIAL]	0.1 MT
VICATEX SP 15 [POLYETHYLENE GLYCOL [15] STYRENATED PHENOL] (62/0 - VICATEX SP 15 [POLYETHYLENE GLYCOL [15] STYRENATED PHENOL] (Net content -30.75,69, 0.15&0.1))	100MT	13	STYRENATED PHENOL	31.06 MT
		14	ETHYLENE OXIDE	69.69 MT
		15	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.15 MT
		16	ACETIC ACID [GLACIAL]	0.1 MT
VICATEX SP 16 [POLYETHYLENE GLYCOL [16] STYRENATED PHENOL] (62/0 - VICATEX SP 16 [POLYETHYLENE GLYCOL [16] STYRENATED PHENOL] (Net content -30.75,69, 0.15&0.1))	100MT	17	STYRENATED PHENOL	31.06 MT
		18	ETHYLENE OXIDE	69.69 MT
		19	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.15 MT

		20	ACETIC ACID [GLACIAL]	0.1 MT
VICATEX SP 20 [POLYETHYLENE GLYCOL [20] STYRENATED PHENOL] (62/0 - VICATEX SP 20 [POLYETHYLENE GLYCOL [20] STYRENATED PHENOL] (Net content -60, 139.5, 0.3 &0.2)))	200MT	21	STYRENATED PHENOL	60.6 MT
		22	ETHYLENE OXIDE	140.9 MT
		26	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.3 MT
		27	ACETIC ACID [GLACIAL]	0.2 MT
VICATEX SP 50 [POLYETHYLENE GLYCOL [50] STYRENATED PHENOL] (62/0 - VICATEX SP 50 [POLYETHYLENE GLYCOL [50] STYRENATED PHENOL] (Net content -14.5, 85.25, 0.15 & 0.1))	100 MT	23	ETHYLENE OXIDE	86.01 MT
		28	STYRENATED PHENOL	14.65 MT
		29	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.15 MT
		30	ACETIC ACID [GLACIAL]	0.1 MT
VICORYL OC 250 A [POLYETHYLENE [25] OLEYL CETYL ALCOHOL] (62/0 - VICORYL OC 250 A [POLYETHYLENE [25] OLEYL CETYL ALCOHOL] (Net content - 19, 80.8, 0.1 & 0.1))	100 MT	24	ETHYLENE OXIDE	81.61 MT
		31	OLEYL CETYL ALCOHOL	19.19 MT
		32	CATALYST [POTASSIUM HYDROXIDE]	0.1 MT
		33	GLACIAL ACETIC ACID	0.1 MT
VICORYL OC 900 [POLYETHYLENE OLEYL CETYL ALCOHOL] (62/0 - VICORYL OC 900	100 MT	25	ETHYLENE OXIDE	59.79 MT
		34	OLEYL CETYL ALCOHOL	41.01 MT

[POLYETHYLENE OLEYL CETYL ALCOHOL] (Net content -40.6, 59.2, 0.1 & 0.1)))		35	CATALYST [POTASSIUM HYDROXIDE]	0.1 MT
		36	GLACIAL ACETIC ACID	0.1 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	105 / NC/4/MEET/Mar/202425/21										
Case Status	Case Approved										
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025										
HQ File Number	HQRNORM APPLY 00008216AM24										
RA File Number	05AX04003326 AM24										
Licence No and Date	0511023511/30/01/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>INDOXACARB 15% EC(QUALITY STANDARD)</td><td>1 Liters</td><td>INDOXACARB TECHNICAL 95% W/W MIN</td><td>0.1515 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	INDOXACARB 15% EC(QUALITY STANDARD)	1 Liters	INDOXACARB TECHNICAL 95% W/W MIN	0.1515 kg.
Export Item	Quantity	Import item	Quantity Recommended								
INDOXACARB 15% EC(QUALITY STANDARD)	1 Liters	INDOXACARB TECHNICAL 95% W/W MIN	0.1515 kg.								
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	106 / NC/4/MEET/Mar/202425/21			
Case Status	Case Deferred			
Party Name	VISHNU CHEMICALS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00008721AM24			
RA File Number	09AX04001045 AM24			
Licence No and Date	0911006821/23/02/2024			

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred

Case No.	107 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00008962AM24
RA File Number	05AX04003859 AM24
Licence No and Date	0511024391/07/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under

Export Item	Quantity	Import item	Quantity Recommended
INDOXACARB 15% EC(QUALITY STANDARD)	1 Liters	INDOXACARB TECHNICAL 95% W/W MIN	0.1515 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	108 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	BAYER CROPSOURCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00009252AM24
RA File Number	03AX04005936 AM24
Licence No and Date	0311032412/21/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
VAYEGO SUPERB GR1 (TETRANILIPROLE 0.4% W/W + FIPRONIL 0.6% W/W/ GR)	1 kg	1	FIPRONIL TECHNICAL	6.20 GMS
		2	TETRANILIPROLE TECHNICAL (1-(3-Chloropyridin-2-yl)-N- [4-cyano-2-methyl-6-	4.14 GMS
		3	DIACETONE ALCOHOL	25.00 GMS
		4	DIATOMACEOUS EARTH	5.0 GMS
		5	SOPROPHOR TS 54 (EMULSIFIER EMOLSP)	3.0 GMS
		6	ERYTHROSIN E 127	.25 GMS
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	109 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	BAYER CROPSCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00009255AM24			
RA File Number	03AX04005935 AM24			
Licence No and Date	0311032414/21/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FOLICUR WG 25 / TEBUCONAZOLE	1 kg	1	TEBUCONAZOLE TECHNICAL- ((+-) alpha-[2-(4-Chlorophenyl)	0.1309

FOLICUR (TEBUCONAZOLE 25% WG)	2	SODIUM BI CARBONATE	0.2641
	3	BAYKANOL SL (Formaldehyde,	0.100
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	110 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	BAYER CROPS SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00009390AM24			
RA File Number	03AX04006059 AM24			
Licence No and Date	0311032618/30/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ANTRACOL 70 WP (PROPINEB 70% WP)	1 kg	1	PRECIPITATED SILICA	0.0875 kg
		2	KAOLIN (Hydrated alumina silicate.)	0.0430 kg
		3	PROPINEB TECHNICAL	0.8440 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	111 / NC/4/MEET/Mar/202425/21			
Case Status	Case Approved			
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025			
HQ File Number	HQRNORM APPLY 00000816AM25			

RA File Number	10AX04000037 AM25
Licence No and Date	1011002454/20/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	112 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	stiga labels
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00000857AM25
RA File Number	52AX04000033 AM25
Licence No and Date	5211008265/22/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: - To indicate the import item 2 and 5, GLASSINE PAPER with GSM in Sq. meter, as export items are in Sq. meter. - Calculation of requirement of import item/s of each export item, giving adhesive coating weight. (May take help of SION A: 2866, fixed at DGFT-Handbook of procedure vol II) - Manufacturing process of each export item indicating requirement of raw materials, separately both imported and indigenous. The case stands deferred.	

Case No.	113 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GEM AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00000970AM25
RA File Number	03AX04000608 AM25
Licence No and Date	0311034196/28/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Complete composition of export item.
- Mfg. process in detail.

The case stands deferred

Case No.	114 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	GEM AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00001198AM25
RA File Number	03AX04000278 AM25
Licence No and Date	0311034469/09/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Complete spec. and COA of all import item from supplier • Complete composition of export item The case stands deferred	

Case No.	115 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00002418AM25
RA File Number	10AX04000079 AM25
Licence No and Date	1011002581/09/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	116 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	AAYAN NANOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00002690AM25
RA File Number	31AX04000097 AM25
Licence No and Date	3111003813/26/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	117 / NC/4/MEET/Mar/202425/21				
Case Status	Case Approved				
Party Name	J.J. PLASTALLOY PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025				
HQ File Number	HQRNORM APPLY 00003250AM25				
RA File Number	15AX04000036 AM25				
Licence No and Date	1511000419/24/09/2024				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:					
Export Item		Quantity	S. No	Import item	Quantity Recommended
Black Master Batches((Having Net Content of Polyethylene-(LLDPE) 0.720 MT, Anti-Oxidant 0.030 MT, Carbon Black 0.210 MT and Solumer 875L 0.040 MT in Per MT Qty. of net Export))		1 MT	1	Polyethylene - (LLDPE)	0.7416 MT
			2	Anti-oxidant	0.0309 MT
			3	Carbon Black	0.2163 MT

		4	Solumer 875L(POLYOLEFIN ELASTOMER)	0.0412 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	118 / NC/4/MEET/Mar/202425/21
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00003431AM25
RA File Number	05AX04002091 AM25
Licence No and Date	0511028093/03/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
ACETAMIPRID 150 G/L + LAMBDA-CYHALOTHRIN 50 G/L EC(QUALITY STANDARD)	1 Liter	1	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT MIN	0.120 kg.
		2	ETHYL N-CYANOETHANIMIDEATE 99%	0.080 kg.
		3	Lambda Cyhalothric Acid 99% Min	0.0363 kg.
		4	3-Phenoxybenzaldehyde 98% Min	0.0261 kg.
		5	Solvent Cyclohexanone	0.500 kg.
ACETAMIPRID 100 G/L + LAMBDA-CYHALOTHRIN 80 G/L ZC(QUALITY STANDARD)	1 Liter	6	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT MIN	0.080 kg
		7	ETHYL N-CYANOETHANIMIDEATE 99 PCT	0.0535 kg.
		8	Lambda Cyhalothric Acid 99% Min	0.0577 kg.

		9	3-Phenoxybenzaldehyde 98% Min	0.0417 kg.
		10	Solvent C-9	0.120 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	119 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00003650AM25
RA File Number	05AX04002259 AM25
Licence No and Date	0511028317/15/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • CIB registration for export item no 2. • Density of export item no-1 and 2. • Chemical Composition for active ingredient (Technical grade) used in both the export items. The case stands deferred.	

Case No.	120 / NC/4/MEET/Mar/202425/21
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202425/ 21 and 01/04/2025
HQ File Number	HQRNORM APPLY 00004405AM25
RA File Number	13AX04000281 AM25
Licence No and Date	1311003501/28/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on	

recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Net content of silver in Export item.
2. Shape of import item.
3. Manufacturing process.

The case stands deferred.